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ITEM NO.3

COURT NO.5

SECTION XIV

SUPR EME COUR T OF I N D I A
RECORD OF PROCEEDINGS

IA 3/2008 in Petition(s) for Special Leave to Appeal (Civil) No(s).4745/2008

(From the judgement and order dated 08/02/2008 in WP No. 3459/2007 of
The HIGH COURT OF DELHI AT N. DELHI)

DHARAM PAL GOYAL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln(s) for directions

Date: 17/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s)

Mr. Sanjay Sharawat, Adv. (NP)

For Respondent(s)

Ms. Meenakshi Arora, Adv.

Mr. Subhash Kaushik, Adv.

Mr. T.A. Khan, Adv.

Mr. A.K. Sharma, Adv.

UPON hearing counsel the Court made the following
ORDER

Ms. Arora, learned counsel appearing for Union of India,
submitted that the learned counsel for the petitioner is unwell and
she has been requested by him to pray for an adjournment.

Since the matter cannot possibly be disposed of in the absence of
the petitioner, let this matter be adjourned for two weeks for the
present.

(Kusum Syal)
Sr.P.A.

(Juginder Kaur)
Court Master